

signed with a British firm even before that firm had designed the aircraft;

(b) whether it was a fact that this aircraft was supposed to meet the requirements of Indian Air Force and Indian Airlines Corporation;

(c) whether this aircraft, produced at the Kanpur factory, failed to meet the requirements of the Indian Air Force except for the limited purpose of training;

(d) whether it is a fact that this aircraft was thrust on the Indian Airlines Corporation although it was less economical to operate than other more efficient aircraft;

(e) whether it is a fact that the original price estimate of the aircraft at Rs. 21 lakhs has now been raised to 40 lakhs; and

(f) the amount spent on design-fee and on the substitutes that the Indian Air Force propose to obtain or produce for this Avro-748 which has not come upto the requirements?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):  
(a) Yes, Sir. Avro-748 was under development when the licence agreement was concluded in July 1959 but provision was made in the licence agreement for guarantee of performance.

(b) This aircraft met the requirements of the Indian Air Force and was accordingly selected for manufacture in India. It was expected that it would also meet the requirements of the Indian Air-lines Corporation in due course.

(c) The Air Force requirements were modified in 1962, and the IIS-748 (as it was redesignated) fell short of the revised Air Force requirements. IAF have so far placed orders for the following versions of Avro-748:—

- (i) Passenger/Executive/VIP.
- (ii) Navigator Trainer
- (iii) Signaller Trainer

I.A.F. are considering the adoption of HS-748 for their Pilot training and conversion.

(d) No, Sir. The operating cost of HS-748 compares favourably with other aircraft in the same class.

(e) The estimated cost of Rs. 21 lakhs was worked out in 1959 for the basic aircraft without special fittings and optional equipment. The aircraft under manufacture in HAL is an improved version, and a number of special fittings and optional equipment have been prescribed for service with the IAC. Taking into account the effect of devaluation, IAC have agreed to pay for the HS-748 aircraft the cost of import of the Fokker F. 27 aircraft.

(f) The Air Force have not yet decided on the substitute for HS-748 aircraft.

#### Repatriation of the Indian contingent with UNEF in Gaza

\*886. Dr. Karni Singh:  
Shri Madhu Limaye:  
Shri Jyotirmoy Basu:  
Shri Mohammad Ismail:  
Shri C. K. Chakrapani:  
Shri K. Ramani:  
Shri E. K. Nayanar:  
Shri Prakash Vir Shastri:  
Shri Hukam Chand Kachwal:  
Shri Ram Avtar Sharma:  
Shri Y. S. Kushwah:  
Dr. Surya Prakash Puri:  
Shri Shiv Kumar Shastri:  
Shri Mahant Digvijay Nath:  
Shri Raghuvir Singh  
Shastri:  
Shri Sradhkar Supakar:  
Shri Virendrakumar Shah:  
Shri N. C. Pal:  
Shri M. L. Sondhi:  
Shri J. Sundar Lal:  
Shri Ram Gopal Shrivastava:  
Shri N. K. Sanghi:  
Shri Bedabrata Barua:  
Shri Indrajit Gupta:  
Shri D. N. Patodia:  
Shri R. Barua:  
Shri Ram Kishan:  
Shri Maharaj Singh Bharathi:

Shri J. H. Patel:  
Shri Ram Sewak Yadav:

Will the Minister of External Affairs be pleased to state:

(a) whether the entire Indian contingent serving with UNEF in Gaza has since returned to India;

(b) the total number of Indians killed, wounded and missing during the conflict between the UAR and Israel;

(c) the details of the compensation paid to the families of those killed, wounded or missing; and

(d) whether any compensation etc has also been paid by UNO or Israel?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) With the exception of 8 personnel in hospital and 7 personnel staying on in Cyprus to arrange despatch of heavy baggage of the Contingent, the entire Indian Contingent has returned to India

(b) 14 Indian personnel were killed and 25 wounded. No personnel are now missing

(c) Family gratuities have been remitted to the heirs of the deceased personnel below Officer rank. Payment of family gratuity to the father of the only Officer killed will be made as soon as he indicates payment arrangement, suitable to him.

In accordance with the Prime Minister's wishes, a sum of Rs. 5,000/- each from the National Relief Fund has been sent for disbursement to the families to the deceased personnel

Payment of pensionary awards and disability pension to the families of the personnel who were killed and to the injured personnel will be made as soon as the cases are finalised.

(d) The United Nations pay compensation to personnel who are killed or wounded in United Nations operations on the same terms as are appli-

cable to Indian military personnel killed or wounded during operational duties in India.

The Israeli Government have expressed their willingness to pay grants equivalent to those payable in cases where Indian soldiers are killed in action. The offer is under consideration

#### Trespass by Pakistanis in Poonch Sector

\*881. Shri Swell:  
Shri S. K. Tapuriah:  
Shri S. S. Kothari:  
Shri Prakash Vir Shastri:  
Shri Ram Avtar Sharma:  
Shri Raghvir Singh Shastri:  
Shri Arjun Singh Bhadoria:  
Shri Nar Deo Satak:  
Dr. Surya Prakash Pari:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that 400 Pakistanis tried to trespass into Poonch Sector of Kashmir on the night of 2nd/3rd June, 1967;

(b) whether any of these intruders has been captured; and

(c) whether similar attempts were made by Pakistanis in other sectors of the Indo-Pakistan border during the same period?

The Minister of State in the Ministry of Defence (Shri B. E. Bhargat): (a) and (b). On the night of 2nd/3rd June 1967, a number of families, totalling in all about 400 persons, tried to cross over to our side of the cease-fire line in the Poonch area. On being challenged by our security patrol, these persons gave up the attempt and returned to the POK side.

(c) No such incident has been reported from other sector.